

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.33/(MAH)/2016
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017

NAME OF THE PARTIES: Sugra Idris Turkey & Anr.
V/s.

M/s. Landmark Heights Pvt. Ltd. & Ors.


SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Ankit Lohia with Tamanna Tavadiya with Guald Mishra	Advocates in Behlman	
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	Adv. Vividh Tandan 1/b Cyril Amarchand Mangaldas	Adv. for Resp. No. 6.	
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	Adv. MR. NIMESH BHATT FOR RESPONDENT NOS. 1 & 2		
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3/5/2017

ORDER

T.C.P. No.33/397-398/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. Petitioner is seeking time to file Rejoinder. Granted. To be filed on or before 25th May, 2017. Copy to be served on the other side.
3. Thereafter the matter is listed for hearing on **7th July, 2017.**

Dated: 03.05.2017

Sd/-
M.K. Shrawat
Member (Judicial)